

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1507

ANSWERED ON:30.11.2011

FAKE CASTE CERTIFICATE

Laguri Shri Yashbant Narayan Singh; Vasava Shri Mansukhbhai D.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether some officers do not verify Scheduled Caste/Scheduled Tribe/Other Backward Class certificates in time or issue fake certificate;
- (b) if so, the number of such officers identified during the last three years; Statewise;
- (c) the number of officers out of them against whom disciplinary action had been taken till date and the number of officers dismissed out of them;
- (d) whether action against some of the officers, although found guilty, has not been taken; and
- (e) if so, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office (SHRI V. NARAYANASAMY)

(a) : Government has noted that at times the authorities concerned take unduly long to certify the veracity of castes/community certificates. Government has issued directions to all State Government and UTs for streamlining the system and for ensuring that veracity of the castes/community certificates referred to the district authorities is verified and reported to the appointing authority within one month of receipt of request. Further they have been directed to initiate disciplinary proceedings against the officer who default in timely verification of caste status in such cases or issue false certificates.

(b) to (e) : Issuance of caste/community certificates and their timely verification upon the request of appointing authority is the responsibility of the concerned State Government and its officials. Information, as desired, is not centrally maintained.